

BU

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

NO
Interview
for civil services
Examination

O.A. No./334/92

~~EXXNO.~~

DATE OF DECISION 18-3-1993

Shri Krishna Petitioner

Shri M.R.Anand Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel, : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan, : Admn. Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Krishna, s/o Shri Puttulal,
residing at B-12,
Income-tax Officers Flats,
Opp: High Court of Gujarat,
District-Ahmedabad.

....applicant

(Advocate : Mr.M.R.Anand)

versus

1. The Secretary,
Union Public Service Commission,
situated at Dholpur House,
Shahjahan Road,
New Delhi.
2. Secretary,
Ministry of Personnel,
Public Grievances and Pension,
Government of India,
New Delhi.
3. Union of India,
Hon'ble Secretary,
Ministry of Finance,
Department of Revenue,
North Block, Central Secretariat,
New Delhi.

.....respondents

(Advocate : Mr.Akil Kureshi)

ORAL ORDER

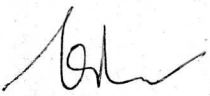
O.A./334/92

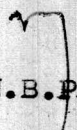
Date : 18-3-1993

Per : Hon'ble Mr.N.B.Patel,
Vice Chairman

Mr.M.R.Anand, advocate for the
applicant and Mr.Akil Kureshi, advocate for the
respondents.

In view of the Supreme Court decision in AIR 1992 SC 1, vires of proviso (b) to Rule 4 of the Rules for Civil Services Examination of 1991 must be upheld. That being so, the very basis of the applicants' case in the O.A., disappears. The application is, therefore, dismissed. Interim relief & vacated. No order as to costs.


(V. RADHAKRISHNAN)
Admn. Member


(N.B. PATEL)
Vice Chairman

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